

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:3258

ANSWERED ON:16.03.2011

FACILITIES TO GOVERNMENT EMPLOYEES

Argal Shri Ashok;Jaiswal Shri Gorakh Prasad ;Laguri Shri Yashbant Narayan Singh

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) the facilities provided by the Government to the officers of the rank of Secretary and Joint Secretary in the Central Government;
- (b) whether the Government has conducted any inquiry into the unauthorised use/misuse of the assets of the PSUs by these officers;
- (c) if so, the outcome thereof;
- (d) the provisions made by the Government regarding the use of PSU assets by the Secretaries and Joint Secretaries; and
- (e) the reasons behind the said provisions not being implemented?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCE AND PENSIONS AND MINISTER OF THE STATE IN THE MINISTRY OF PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

- (a): The officers of the rank of Secretary and Joint Secretary in the Central Government are provided the facilities for availing TA/DA, Transport Allowance, the provision of computers at the residence, note book, lap-top and telephone (land line and/or mobile connection) etc.
- (b) & (c): Instructions already exist that such facilities should not be availed of.
- (d): Instructions have been issued to all Ministries/Departments for not utilizing the infrastructure of any Central Public Sector Enterprises by the officers/staff in the Government Departments and that any such use shall attract suitable action against them.
- (e): Does not arise.